

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1877  
T.A. No.

1987.

DATE OF DECISION January 5, 1988.

Shri Daya Ram,

Petitioner

Shri K.L.Asthana,

Advocate for the Petitioner(s)

Versus

The Chief Secretary, Delhi Admin.  
Delhi.

Respondent

None.

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to other Benches?

  
(Kaushal Kumar)  
Member  
5.1.1988.

  
(K. Madhava Reddy)  
Chairman  
5.1.1988.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 1877/87.

January 5, 1988.

Shri Daya Ram ...

Applicant.

Vs.

The Chief Secretary, Delhi  
Administration, Delhi ... Respondent.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Shri K.L.Asthana, counsel.

(Judgment of the Bench delivered by Hon'ble  
Mr. Justice K.Madhava Reddy, Chairman).

The applicant who was involved in a criminal case was due for promotion but was passed over. He was exonerated on 8.9.1976. Thereafter he was considered for promotion. When a representation was made through a Member of Parliament in this behalf, he was informed by letter dated 17.12.1977 that he was now found fit for promotion and he will be promoted only when the vacancies in promotion quota are available. In other words he was found unfit earlier when his juniors were promoted. He was again informed on 14.4.1987 that his case was duly considered by the D.P.C. and rejected in view of the fact that his service record was not found satisfactory for granting him the assumed seniority with retrospective effect. He was in fact later promoted on 31.12.1977.

Apart from the fact that the application is hopelessly time barred, even on merits we do not find it a proper case for interference. His case was

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considered in 1977 immediately after he was exonerated from criminal charge. This application is, therefore, dismissed on both the grounds as time-barred on limitation and on merits.



(Kaushal Kumar)  
Member  
5.1.1988.



(K. Madhava Reddy)  
Chairman  
5.1.1988.